

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.89/07

Monday this the 12th day of February 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Jancy K George,
W/o.late A.M.Georgekutty,
Kurinjamkulath House,
Ayiram Acre, Mannamkandom P.O.,
Adimali, Idukki District.
Serving as Technician – II/C & W/ERM.CD.
S.No.V/M.1217,SSE/C & W/O/ERM.CD.

...Applicant

(By Advocate Mr.P.K.Jose)

Versus

1. Union of India represented by General Manager,
Southern Railway, Chennai – 1.
2. The Divisional Personnel Officer,
Divisional Office, Personnel Branch,
Southern Railway, Trivandrum – 14. ...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

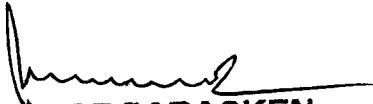
This application having been heard on 12th February 2007 the
Tribunal on the same day delivered the following :-

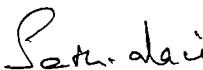
ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up today, counsel for the applicant submitted
that the applicant has received an alert notice as prayed for. Counsel for
the respondents submitted that he has filed a counsel statement to that
effect which may be taken on record. In view of the submissions of the
respondents and applicant, the O.A is closed as infructuous.

(Dated the 12th day of February 2007)


GEORGE PARACKEN
JUDICIAL MEMBER
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SATHI NAIR
VICE CHAIRMAN